

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**DFR No. 2239 of 2018**

**Dated: 21<sup>st</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of:**

**M/s. Jay Madhok Energy Private Limited** .... **Appellant(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. Vishal Gohri  
Mr. Geet Ahuja

Counsel for the Respondent(s) : Md. Ehraz Zafar,  
Mr. Sumit Kishore  
Mr. Sushant Chaturvedi

**ORDER**

Reply permitted to be placed on record.

Rejoinder, if any, may be filed by 27.08.2018, after serving advance copy to the other side.

Interim order, if any, shall continue till next date of hearing i.e. by 27.08.2018

List the matter on **27.08.2018**.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**

**(Justice Manjula Chellur)**  
**Chairperson**

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